GOVERNMENT OF MEGHALAYA LAW (A) DEPARTMENT.

NOTIFICATION

(ORDERS BY THE GOVERNOR)

Dated Shillong, the 26th September, 2025.

No. LJ (A) 89/2021/276 - In exercise of powers conferred under sub - section (4) of Section 18 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Governor of Meghalaya is pleased to appoint Shri. Kiran Barua, Advocates as Addl. Public Prosecutor/Addl. Govt. Pleader in District & Sessions Judge, Ri-Bhoi District, Nongpoh with immediate effect and until further orders:-

Sd/Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 89/2021/276-A, Copy forwarded to:- Dated Shillong, the 26th September, 2025.

- 1. The Registrar General, High Court of Meghalaya, Shillong.
- 2. The Advocate General, Meghalaya, Shillong.
- 3. The Director General of Police, Meghalaya, Shillong.
- 4. The Deputy Commissioner, Ri-Bhoi District, Nongpoh.
- 5. The District & Sessions Judge, Ri-Bhoi District, Nongpoh.
- 6. The Superintendent of Police, Ri-Bhoi District, Nongpoh.
- 7. The Accountant General (A&E), Meghalaya, Shillong- 793001.
- 8. The Secretary, High Court Bar Association, Shillong.
- 9. The Secretary, Shillong Bar Association, Shillong.
- 10. Shri. Kiran Barua, Charge report of assuming charge as Addl. Public Prosecutor/Addl. Govt. Pleader along with contact No. should also be furnished to this Department.
- 11. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
- 12. The Treasury Officer, Nongpoh Treasury.
- 13. Law (B) Department.

14. DEO, Law Department.

Deputy Secretary to the Govt. of Meghalaya, Law (A) Department.